

[THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b) Two Fokker Frind-ship aircraft of the 200 series weie handed over to Bangladesh Biman in the first week of March at the request of the Banladesh Government. Necessary spare parts and materials required for the maintenance ol these aircraft are also being provided.]

**EXPENDITURE ON REPUBLIC DAY CELEBRATIONS**

♦257, SHRI S. A. KHAJA MOHIDEEN : Will the Minister of DEFENCE be pleased to state the expenditure incurred on the Republic Day Celebrations in New Delhi in 1972 ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : Accounts for the Republic Day Celebrations 1972 have not yet been finalised. A statement showing the expenditure incurred by the Central Government on the Republic Day Celebrations in New Delhi in 1972 will be laid on the Table of the House after the accounts have been finalised.

**CONSTRUCTION OF HOTELS IN MADHYA PRADESH**

•258. SHRI SWAISINGH SISODIA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to construct any hotels of international standard in the State of Madhya Pradesh to cater to the needs of foreign tourists ; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) No such proposal is under consideration.

(b) Does not arise.

**INDIAN AIRLINES ORDER FOR AVROS**

•259. DR. K. MATHEW KURIAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

[ ] English translation.

(a) whether it is a fact that the Indian Airlines have decided lo acquire ten Avios from the Hindustan Aeronautics Limited : and

(b) if so, by wh-t time the delivery of the aircraft is expected ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The deliveries will be spread over the next twelve months.

**HOT LINE BETWEEN INDIAN AND PAKISTANI COMMANDERS**

\*260. SHRI K. L. N. PRASAD : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact the Indian and Pakistani armies have established 'Hot line' telephone connections between their commanders in New Delhi and Rawalpindi; and

(b) if so, what useful purpose has been served by the setting up of this line ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) No "HOT LINE" telephone connection has been established for direct telephone conversation between the Commanders in New Delhi and Rawalpindi. An exchange terminated line circuit in which calls can be booked, as necessary, however, exists.

(b) Does not arise.

**SETTING UP OF A CORPORATION FOR DISTRIBUTION OF ESSENTIAL COMMODITIES**

\*261. SHRI K. P. SINGH DEO :  
SHRI DAHYABI AI V. PATEL: SHRI  
SUNDAR MANI PATEL:

Will the Minister of FINANCE be pleased to sta e :

(a) whether Government have any proposal under their consideration to create an autrtiTncm corporation to undertake the d: tribition of essential commodities at fair prices ; and

(b) if so, the details of the proposed Corporation and how it is likely to function in the country?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) (a) and (b) Major foodgrains are already being distributed at fixed prices through a network of fair price/ration shops. From the beginning of 1972 arrangements have also been made to distribute sugar. The question of extending the scope of the public distribution system to other essential commodities, and of devising suitable operational arrangements in this regard, is under consideration.

**FORMER RESIDENT REPRESENTATIVE OF  
HYDRO CARBON LTD AT TEHRAN**

\*262. SHRI G. GOPINATHAN NAIR : Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply to Surred Question No. 380 given in the Rajya Sabha on the 9th June, 1971 and state :

(a) whether the case against the former resident representative Hydro Carbons Ltd at Tehran has since been sent up for trial ; and

(b) if so, what are the charges framed against her and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) Yes, Sir. A charge sheet was filed on 16.8.1971 in the Court of the Special Judge, Delhi.

(b) The charges are under Sec. 5 (2) read with 5(1) (c) of the Prevention of Corruption Act and Section 409 IPC. for misappropriation and criminal misconduct.

**MARKETING OF PRODUCTS OF INDIAN  
COMPANIES BY FOREIGN COMPANIES**

\*263. SHRI KRISHAN KANT :  
SHRI RAJENDRA PRATAP  
SINHA : SHRI  
ARJUN ARORA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that foreign companies given permission for operation in India in a particular field are expected to restrict their business to that field only and to the extent permission was granted;

(b) whether Government's attention has been drawn to the marketing of products manufactured by Indian companies by foreign companies which do not require foreign know-how and technical assistance; and

(c) if so, whether profits accrued through this business are repatriable?

THE MINISTER OF FINANCE (SHRI Y.B. CHAVAN) : (a) and (b) Some of the foreign companies i.e. Indian branches and Indian subsidiaries of foreign companies, in addition to carrying on activities permitted to them under specific approvals of Government, are known to be also engaging themselves in other activities (including the use of marketing others' products) for which no prior approval of Government is needed under the existing provisions of law.

(c) Government's policy has throughout been to allow freely the remittances of profits or dividends earned by non-residents from their investments in India, and for this purpose no distinction is made between profits arising from the approved lines of business and those arising from other activities which, although not specifically approved, do not transgress any of the provisions of law.

**SETTING UP OF A NYLON FILAMENT YARN  
FACTORY IN KERALA**

\*264. SHRI B.V. ABDULLA KOYA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state : (a) whether the Central Government have received any proposal from the Kerala State Industrial Development Corporation for the setting up of a Nylon Filament Yarn Factory in Kerala; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :